

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No109
CP(IB) 397 of 2018

Order under Section 7 IBC

IN THE MATTER OF:

M/s Abhinandan Multitrade Pvt Ltd & Anr
V/s
M/s KSL & Industries

.....Applicant

.....Respondent

Order delivered on ..14/02/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Kiran Shah RP
For the Respondent :Mr. Monaal Davawala, Adv., Mr. Harmish Shah, Adv.

ORDER

IA/350 of 2021

Application filed by RP. Learned Counsel appearing for non-applicant Respondent No.2 the erstwhile IRP Mr. Monaal Davawala states that the reply is filed.

Learned RP Mr. Kiran Shah seeks and is granted two weeks time to file rejoinder.

Mr. Harmish Shah for Respondent No.1 undertakes to file the reply and serve the copy. Rejoinder, if any, within two weeks thereafter.

IA 263 of 2021

Learned RP Mr. Kiran Shah states that the erstwhile IRP has already filed a separate complaint before IBBI which is pending consideration.

The issues of pending fees and/or conduct of erstwhile IRP/Resolution Professional and Liquidator is burdening Adjudicating Authority, as the same needs to be considered and heard at length. Since, already one application is before IBBI, we direct that the issue in this IA 263 of 2021 to be considered by IBBI. Both sides to file all documents before IBBI within a week. Let this application and the complaint already filed by erstwhile IRP against present RP also be considered and collectively decided by IBBI within four weeks and send the report to this Bench

List it on 28.04.2022.

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KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

Namit

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DR. DEEPTI MUKESH
MEMBER (JUDICIAL)